



Shri Harpreet Singh Pruthi
Secretary
Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building,
36, Janpath, New Delhi-110001

Subject: - Comments/Suggestions on Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 and Supplementary Draft Notification

Dear Sir

Amp Energy India is India's First Truly Balanced Renewable Energy Company. With a current portfolio of about 2GWp+ spread across 15 states in the country, Amp Energy India is one of India's only triple play renewable developer having a balanced portfolio of C&I and utility customers.

Amp Energy India is one of the few developers that has the capability to provide diversified solutions to its customers in niche segments (Solar, Hybrid, Floating Solar) on a large scale. These solutions help utility customers to meet their renewable energy targets, reduce their power purchase cost and also fulfil their renewable purchase obligations. By building large scale renewable energy projects in India, Amp is supporting the Government of India's vision of Make in India by generating renewable power in India.

Amp Energy India is the Indian arm of the Amp Energy Group headquartered in Toronto, Canada. Having the backing of leading international institutional investors such as LGT Lightrock, CIP, SMBC, CBRE Caledon and CIIF/Kotak, Amp Energy India has a deep debt and equity financing expertise and adheres to high ESG and corporate governance standards in compliance with IFC standards.

This is with reference to the notice inviting suggestions/comments on Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 dated 11th June 2022 and Supplementary Draft notification dated 18th August 2022. We are submitting our comments as **Annexure-I** for your reference.

We request Hon'ble CERC to kindly consider our comments/suggestions while finalizing the Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 and the Supplementary Draft.

Your Sincerely For Amp Energy India Private Limited

Shriprakash Rai Senior Director



ANNEXURE- I

COMMENTS ON PROPOSED DRAFT CENTRAL ELECTRICITY REGULATORY COMMISSION (SHARING OF INTER-STATE TRANSMISSION CHARGES AND LOSSES) (FIRST AMENDMENT) REGULATIONS, 2022

S.No.	Reference Clause	Proposed/Existing Clause	Recommended Clause	Rationale
1	2(1)(h)	'Connectivity Regulations, 2009' means the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium term 	Connectivity Regulations, 2009' means the Central Electricity Regulatory Commission (Grant of Connectivity, Long- term Access and Medium-term Open Access in inter State Transmission and related matters) Regulations, 2009 and any subsequent amendments or re-enactments thereof;	The proposed amendment suggests substitution definition "Connectivity Regulations, 2009" with definition of Drawee DIC. We agree that the definition of Connectivity Regulations 2009 needs to be deleted as same is replaced by recently notified GNA Regulation. But, substituting it with definition of Drawee DIC will be create ambiguity as clause 2(1)(j) also defines DIC. We suggest that this substitution should be done at clause 2(1)(j).
2	2(1)(j)	'Designated ISTS Customer' or 'DIC' means the user of any transmission element(s) of the	Designated ISTS Customer' or 'DIC' means the user of any transmission element(s) of	As per the proposed amendment and the GNA

AMP ENERGY INDIA PRIVATE LIMITED

CIN: U74999DL2016FTC301067 Registered Office: 309, 3rd Floor, Rectangle One, Behind Sheraton Hotel, Saket, New Delhi – 110 017 (INDIA) Tel: +91-11-43888900; E-mail: <u>marketing@ampenergyindia.com</u>



		Inter-State Transmission System (ISTS) and shall	the Inter-State Transmission System	Regulations Transmission
		include generating station, State Transmission	(ISTS) and shall include generating	charges are now to be recovered
				from the drawee entities.
		Utility (STU), distribution licensee including	station, State Transmission Utility (STU),	
		State Electricity Board or its successor	distribution licensee including State	Substitution for Drawee DIC
		company, Electricity Department of State and	Electricity Board or its successor	definition in place of referred
		any other entity directly connected to the ISTS	company, Electricity Department of State	clause will be more appropriate.
		and shall include an intra-State entity or a	and any other entity directly connected to	
		trading licensee that has obtained Medium	the ISTS and shall include an intra-State	
		Term Open Access or Long Term Access to ISTS	entity or a trading licensee that has	
			obtained Medium Term Open Access or	
			Long Term Access to ISTS	
			Drawee DIC' shall mean the DICs which	
			draw power through ISTS but does not	
			include ESS.	
3	2(4)	Charing of transmission aborges for DICs abolt		Transmission sharros are to be
3	3(4)	Sharing of transmission charges for DICs shall	Sharing of transmission charges for DICs	Transmission charges are to be
		be based on the technical and commercial	shall be based on the technical and	shared by Drawee DICs only. We
		information provided by the DICs, inter-State	commercial information provided by the	suggest to omit the word DICs
		transmission licensees, NLDC, RLDCs, SLDCs and	DICs, inter-State transmission licensees,	
		CTU to the Implementing Agency.	NLDC, RLDCs, SLDCs and CTU to the	
			Implementing Agency.	
4	7(1)	Transformer Component for a State shall	Transformer Component for a State shall	The list should comprise of ICTs
		comprise of Yearly Transmission Charges for	comprise of Yearly Transmission Charges	and associated bays for
		inter-connecting transformers (ICTs) along with	for inter-connecting transformers (ICTs)	determination of the
		their associated bays and downstream bays	along with their associated bays and	transformer component.
		planned for drawal of power by the concerned	downstream bays planned for drawal of	
		State. A list of such transformers for each State	power by the concerned State. A list of	
		shall be provided by the Central Transmission	such transformers and bays for each	
		Utility to the Implementing Agency.	State shall be provided by the Central	

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			Transmission Utility to the Implementing	
			Agency.	
5	11(1)	T-GNA Rate (in Rs./MW/block) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under: Transmission charges for GNA for entities located in the State, for the billing month, under first bill (in rupees) X 1.10/ (number of days in a month X 96 X GNA quantum in MW, for all such entities located in the State considered for billing, for the corresponding billing period.	T-GNA Rate (in Rs./MW/block) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under: Transmission charges for GNA for entities located in the State, for the billing month, under first bill (in rupees) X 1.10-1.00/ (number of days in a month X 96 X GNA quantum in MW, for all such entities located in the State considered for billing, for the corresponding billing period.)	The charges incurred in development of the ISTS system will be recovered from the Drawee DICs on monthly basis in accordance with these regulations. As the T-GAN will be granted on the existing margins available in the ISTS network, charges for it should be equivalent to the GNA charges. We would also like to draw your attention to following conditions under which corridor booking only under T-GNA makes commercial sense: 1. Storage technology will be playing an important role in supply shifting and ancillary services market. The quantum of power to be stored in battery will be highly dependent on availability of natural resource and demand



			supply situations, ascertaining which on long term horizons is highly inaccurate and require real time interventions.
			 Considerable power demand of States is variable in nature and highly dependent upon seasonal variation, industrial cycles etc. Due to which the states will be forced to buy power under short-term contract contracts.
			Charging 10% more on T-GNA will inflate the costs under the above situations. We request you to continue
			with the earlier regime and keep the charges for T-GNA and GNA same.
6	12(2)	Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for	We agree to the fact that transmission deviations rate need to kept at value higher



a time block during a billing month shall be	State, for a time block during a billing	than normal transmission
computed as under:	month shall be computed as under:	charges to ensure seriousness
	month shall be computed as under.	while obtaining GNA. SOR issued
1.25 V (transmission charges for CNA of antition	1 OF 1 25 V (transmission sharges for CNA	-
1.35 X (transmission charges for GNA of entities	1.05 1.35 X (transmission charges for GNA	with the ISTS charges sharing
located in the State, under first bill for the	of entities located in the State, under first	regulations mentioned
billing month in Rs.)/ (GNA quantum in MW of	bill for the billing month in Rs.)/ (GNA	following for higher rate of
such entities located in the State, considered	quantum in MW of such entities located	transmission deviations charges:
for billing, for the corresponding billing period	in the State, considered for billing, for the	
X number of days in a month X 96)	corresponding billing period X number of	"an entity which has not
	days in a month X 96)	obtained adequate LTA or
		MTOA and uses the system over
		and above its LTA or MTOA,
		does not pay for such system on
		a regular basis, while other DICs
		bear charges for such system.
		Hence, charges for utilising the
		system over and above
		LTA+MTOA has been kept
		marginally higher."
		Introduction of GNA has not
		changed the methodology of
		calculation of transmission
		charges, construct for
		calculation for transmission
		charges is still same.
		In view of above we request to
		kindly keep the earlier provision



				keeping transmission deviation
				charges 5% higher with normal
				transmission charges.
7	13(1)	4. Clause (1) of Regulation 13 of the Principal Regulations shall be substituted with the provisions as under: "(1) No transmission charges for the use of ISTS shall be levied for the following GNA quantum (GNARE), for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources: $\underbrace{\sum_{n=1}^{T} \left(\underbrace{SDR_{G}}{SDT_{G}} \right)_{T}^{T}}_{T}$ Where • SDRG is drawl schedule (in MW) through ISTS under GNA from entities covered under subclauses (i) and (ii) of this Regulation in nth block. • SDTG is total drawl schedule(in MW) under CNA through ISTS from all sources in rth	 4. Clause (1) of Regulation 13 of the Principal Regulations shall be substituted with the provisions as under: "(1) No transmission charges for the use of ISTS shall be levied for the following GNA quantum (GNARE), for scheduling power from (i) REGS or RHGS based on wind or solar sources or (ii) ESS charged with REGS or RHGS based on wind or solar sources: GNARE (in MW)= GNA X (Monthly avg ADRG)/(Monthly avg ADTG) Where SADRG is the average of daily maximum actual schedule drawl (in MW) through ISTS under GNA from entities covered under subclauses (i) and (ii) of this Regulation in the nth block 	transmission charges.1. "RenewableHybridGeneratingStation" or"RHGS" is defined in CGNARegulation2022 as agenerating station based onhybrid of two or morerenewablesource(s) ofenergy with or withoutEnergyStorageSystem,connected at the sameinter-connectionpoint".Whereas, the waiver isallowed torenewablehybrid generatingstationwith a combination of windandsolar only, and nototherrenewablesources(PSS, SHP etc).In view of the above, ISTSchargewaiverand above
		 GNA through ISTS from all sources in nth block. 'n' is the nth time block T is number of time blocks in a month = 96X number of days in a month 	 SADT_G is <u>the average of daily maximum</u> <u>actual</u> total <u>actual</u> drawl schedule(in MW) under GNA through ISTS from all sources in nth block of the day. <u>'n' is the nth time block</u> 	2. Linking GNARE with daily maximum average drawl would be an optimum solution as RE is



	Provided that in case total drawl schedule (in MW) under GNA through ISTS from all sources, for nth time block, is less than 75% of Maximum schedule corresponding to GNA, the "SDTG" shall be taken as 75% of maximum schedule corresponding to GNA for the nth block.	• T is number of time blocks in a month = 96X number of days in a month Provided that in case total <u>actual</u> drawl schedule (in MW) under GNA through ISTS from all sources, for nth time block, is less than 75% of Maximum schedule corresponding to GNA, the "SDTG" shall be taken as 75% of maximum schedule corresponding to GNA for the nth block.	not available throughout the day. It also suggested that actual drawl to be taken instead of scheduled drawl to improve the accuracy. Further, Proposed GNA for the States under GNA Regulation is derived from day- wise actual peak drawl hence it is requested that a similar methodology may be adopted for the calculation of GNARE also.
8 13(3)	Where COD of a Connectivity Grantee is delayed from start date of Connectivity in terms of GNA Regulations, and the Associated Transmission System has achieved COD, which is not earlier than such start date of Connectivity, the Connectivity Grantee shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to Connectivity capacity, which have not achieved COD:	Where COD of a Connectivity Grantee is delayed from start date of Connectivity in terms of GNA Regulations, and the Associated Transmission System has achieved COD, which is not earlier than such start date of Connectivity, the Connectivity Grantee shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to Connectivity capacity, which have not achieved COD: Provided that where the COD of the Connectivity Grantee is extended by the competent authority, the start date of Connectivity in terms of the GNA Regulations would be aligned to and commence from the extended COD of the	Ministry of Power's has vide its direction (dated 15th January 2021) issued under Section 107 of EA'2003 has stated as follows: "Provided also that where a Renewable Energy generation capacity which is eligible for ISTS waiver in terms of the extant orders, is granted extension in COD by the competent authority, the commencement and the period of LTA shall also get extended accordingly, and it will be deemed that the period of ISTS waiver is extended by the said period."

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Connectivity Grantee. The Connectivity	It is suggested that the start date
Grantee shall pay the Yearly	of connectivity be extended and
Transmission Charges for the Associated	aligned with the extended SCOD
Transmission System corresponding to	of the RE project and
Connectivity capacity, which has not	transmission charges levied only
achieved the extended COD.	if the commissioning of the RE
	project is delayed beyond the
	extended SCOD.

Clarification required

S.No.	Reference Clause	Proposed Clause	Clarification required
1	12(1)(a)	For a generating station, net metered ex-bus	We understand that post GNA, only drawee entity can apply for
		injection, in a time block in excess of GNA:	GNA. Hence generators will not have any GNA (their connectivity
		Provided that for a hydro-generating station,	will be their deemed GNA)
		schedules for overload capacity of 10% during peak	
		season shall not be charged under transmission	Clarity is required how Transmission Deviation should be
		deviation	calculated in case of generators. We assume that ideally there
			should not be any such charges for generators.